

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:14
ANSWERED ON:22.02.2011
CRIME AGAINST WOMEN AND CHILDREN
Singh Shri Radha Mohan;Wankhede Shri Subhash Bapurao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various crimes against women and children have increased in the country;
- (b) if so, the total number of such cases registered during each of the last three years and the current year, crime-wise including gang-rape and State-wise;
- (c) the total number of such cases solved/unsolved separately including action taken against the accused and the steps taken to solve all the cases during the said period, State-wise;
- (d) whether the Government has issued any directive to the State Governments for protection of women; and
- (e) if so, the details thereof and the reaction of the State Governments thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI GURUDAS KAMAT)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO.14 FOR 22.2.2011.

(a) to (c): As per National Crime Records Bureau (NCRB), a total of 185312, 195856 and 203804 cases of crime against women were reported in the country during 2007, 2008 and 2009, respectively. Details are available at Annexure-I. Similarly, a total of 20410, 22500 and 24201 cases of crime against children were reported in the country during 2007, 2008 and 2009, respectively. Details are available at Annexure-II. State / UT - wise provisional data of cases registered under different heads of crime against women and children based on Monthly Crime Statistics during 2010 is enclosed at Annexure - III and IV, respectively. As per information provided by NCRB, data relating to gang rape is not maintained centrally.

(d) to (e): Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all State Governments /UTs, wherein they have been, inter-alia, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women, improve the quality of investigations, minimize delays in investigations of crime against women, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel, special women courts and initiate steps for ensuring security of women working in night shifts at call centres. Majority of the States/ UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police Stations' at district level and 'Mahila desk' at Police Station level.